

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 423

**IA/2022/ND/2022, IA/387/ND/2023, IA/4222/ND/2022,  
IA/3744/ND/2021, IA/1137/ND/2022, IA/1220/ND/2022,  
IA/1421/ND/2022, IA/1472/ND/2022, IA/2700/ND/2022 in  
IB/901/ND/2020**

**IN THE MATTER OF:**

Suraj Kumar Kaushal & Others

...

Applicant

Versus

Sarvottam Realcon Pvt. Ltd.

...

Respondent

**Under Section 7 of IBC 2016.**

**Order delivered on 14.02.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE**

**PRESENT:**

For the RP

: Mr. Sandeep Goel, RP, Mr. Ankur Mittal, Adv.  
Ms. Yashika Sharma, Advs.

For the GDA

: Mr. Shashank Singh, Mr. Harsh Munday, Advs.

**ORDER**

**IA/387/ND/2023 and IA/2022/ND/2022**

In these applications, pleadings are complete. Heard. Order stands reserved.

**IA No. 4222/ND/2022 and IA No. 2700/ND/2022**

It is submitted by Learned Counsel for Resolution Professional that both the applications i.e. IA No. 4222/ND/2022 and IA No. 2700/ND/2022 have become infructuous. Hence, these applications are disposed of as infructuous. Registry is directed not to list these applications again.

Let the main matter be posted to 18.03.2024 along with remaining IAs.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**